

**File no-12011/23/2024**  
**Government of India**  
**Ministry of Law and Justice**  
**Department of Legal Affairs**  
**(Notary Cell)**

B Wing (Middle Wing)  
4<sup>th</sup> Floor, Janpath Bhawan  
New Delhi- 110001  
Dated: 22.03.2024

To

MS. ANU SHARMA  
KOTHI NO. 101, PHASE-I,  
S.A.S. NAGAR, MOHALI,  
PUNJAB

**Subject: Removal of name from Notary Register—Case of MS. ANU SHARMA [Reg. No 3504]**

Madam,

I am directed to refer to your application dated 16.01.2023 for the renewal of your notarial Certificate of Practice (CoP) for a further period of 5 years beyond 01.08.2021. In this regard, it is stated that you were appointed by the Central Government as a Notary on 02.07.2006 and your CoP was valid until 01.08.2021. Your aforementioned application for renewal was received in this department on **28.02.2023**, which is **1 year, 6 months, and 26 days** after the date of expiry of the CoP.

2. Your application for renewal of CoP, received more than 1 year after expiry, is barred by the limitation prescribed under Rule 8B of the Notaries Rules. Accordingly, your application for renewal of CoP has not been acceded to.

3. Therefore, in terms of the provision contained in Section 10(f) of the Notaries Act 1952, your name is struck off the Register of Notaries maintained by the Central Government, with effect from August 2, 2021.

Yours faithfully,



**(Radhe Shayam Singh)**  
**Under Secretary to the Govt. of India**  
**Tel. No. 011-21401259**

Copy for information to:

- 1 District Bar Association, Patiala
- 2 District Judge, District Court, Patiala
- 3 NIC/DOLA with a request to place this letter on the website of DOLA